

A total of about 113 million metric tonnes of oil and about 104 billion cubic metres of Natural Gas is planned to be produced from offshore areas during the 9th Plan Period. Under the New Exploration Licensing Policy, 38 offshore blocks including 12 deep water blocks have been offered for exploration by private and public sector companies.

Geological information is also planned to be upgraded by various methods. Technology for various components of a deep sea mining system for polymetallic nodules is also under development. However, commercial mining of these nodules is not considered viable in the near future.

Delhi Land Reforms Act, 1954

1925. DR. BIZAY SONKAR SHASTRI:
SHRI JANG BAHADUR SINGH PATEL:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether there is a ban on the sale and transfer of land;

(b) if so, the details of land under section 74(4) of Delhi Land Reforms Act, 1954 distributed and sold;

(c) the manner in which the ownership of that land has been changed in the revenue records;

(d) whether any notice has been served upon to Panchayat deptt. while transferring the ownership rights/ and by the revenue department;

(e) if so, the details thereof; and

(f) the steps taken to abide the ban strictly?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL): (a) to (f) The information is being collected from the Government of NCT of Delhi and will be placed on the Table of the House.

76-80 Unauthorised Encroachments

1926. SHRI AMAR ROY PRADHAN: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the details of unauthorised encroachments detected in Government colonies as on 31.12.1996, area-wise;

(b) the reasons for not complying the instructions of the Government issued on 14.8.98 and 17.11.97 respectively in this regard; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) *Statement* attached.

(b) Instructions are being complied with.

(c) Government has initiated action under the provision of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 for removal of the encroachments.

Statement

Details of Encroachments on Government Land in Delhi

Sl. No.	Colony	Commercial (like shops, stalls) (Nos.)	Religious (like temples, mosques) (Nos.)	Resid. (like Jhuggis, sheds) (Nos.)	Others (like taxi stand, coal depot) (Nos.)
1	2	3	4	5	6
1.	Teen Murti Area	5	—	30	—
2.	Behind Meridien Hotel	—	—	38	—

1	2	3	4	5	6
3.	Willingdon Crescent	—	—	4	—
4.	Jaisalmer House	1	—	—	—
5.	Jam Nagar House	1	2	—	—
6.	K.G. Marg	3	—	—	—
7.	Bharti Nagar	1	1	—	1
8.	Gole Market	—	5	—	1
9.	Minto Rd. Area	96	21	—	—
10.	DIZ Area	—	—	1021	—
11.	Sarojini Nagar	3	—	42	—
12.	R.K. Puram	63	1	1667	3
13.	Nauroji Nagar	1	3	—	1
14.	Dev Nagar	—	—	52	1
15.	Timarpur	—	1	578	—
16.	Laxmi Bai Nagar	—	1	6	—
17.	Mayapur	—	—	74	1

1	2	3	4	5	6
18.	Kidwai Nagar	4	6	—	—
19.	Aliganj	1	—	—	—
20.	Mall Road	—	—	1	—
21.	Andrews Ganj	3	—	83	—
22.	Sadiq Nagar	1	1	65	—
23.	Sriniwaspuri	2	2	—	2
24.	Kasturba Nagar	—	8	322	—
25.	Tyagraj Nagar	1	8	19	—
26.	JNU Campus	1	—	—	—
27.	Pushp Vihar	249	6	75	—
28.	HUDCO Campus Khel Gaon Marg	—	1	1	—
TOTAL		436	66	4078	10

Increasing of Caste and Religion

1927. SHRI SURENDRAN CHENGARA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government are aware that unexpected Casteism and Religionism are increasing all over the country;

(b) if so, the details thereof; and

(c) the steps taken by the Government to check such type of undesirable Social evils?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (c) The information is being collected and will be laid on the Table of the House.

Atrocities on Minority Community

1928. SHRI T. GOVINDAN: Will the Minister of HOME AFFAIRS be pleased to state: